

SATHE): (a) and (b) Purchase of machinery by Coal India Ltd., is made from public sector enterprises like Mining and Allied Machinery Corporation and also from private concerns, the former being given purchase as well as price preference in accordance with prescribed guidelines. Value of orders placed with Mining and Allied Machinery Corporation has been increasing considerably from year to year.

De-reserving of Mining areas for Private Sector

803. SHRI DHULESHWAR MEENA:

SHRI GURUDAS DAS GUPTA:

SHRI N. E. BALARAM:

Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether (here is any proposal under Government's consideration to de-reserve some mining areas for exploitation by the private sector;

(b) if so, what are the details in this regard;

(c) what are the mining areas likely to be opened to the private sector in Rajasthan; and

(d) what amount of royalty will be payable to the State Government by the private sector for exploring different minerals in the State?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) and (b) Pursuant to the recommendations of Mineral Advisory Council, a Committee has been constituted to go into the various aspects of de-reservation of mineral bearing areas presently reserved for public sector undertakings.

(c) and (d) The information about the areas which are likely to be opened up will be available only after the Committee submits its report.

Accordingly, the amount of royalty payable by the private sector is not available at present.

'Workshed-cum Housing Scheme' for Handloom Weavers

804. SHRI N. E. BALARAM: Will the Minister of SUPPLY AND TEXTILES be pleased to state:

(a) whether it is a fact that Government have decided to implement a Centrally-sponsored project called 'Workshed-Cum-housing Scheme' for handloom weavers; and

(b) if so, what are the details of the project and the centres selected for implementation of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): (a) Yes, Sir.

(b) The scheme is centrally sponsored with a proposed budgetary allocation of Rs. 950,00 lakhs during 7th Plan, with a view to cover 50,000 worksheds and houses. The State Governments have been addressed letters requesting them to recommend model units and designs keeping in view the overall cost of the scheme, for consideration of HUDCO. The scheme envisages House and workshed with a cost estimate of Rs. 6,000 and Rs. 3,000 for rural and Rs. 12,000 and Rs. 3,000 for Urban House and Workshed respectively. HUDCO shall provide a loan of Rs. 3,000 and Rs. 9,700 for Rural and Urban housing, to be matched with equal contribution of Rs. 1,500 and Rs. 1,000 each by Centre and State for Rural and Urban areas respectively. The spill over of Rs. 300 in case of Urban Housing shall be contributed by the beneficiary.

The Scheme also provides for construction of work-sheds to be attached to the newly constructed house or to be attached to existing units if space permits. Rs. 3,000, which is the ap-

proved cost for constructions of worksheds, will be in the form of grant to be shared equally by Centre and State.

All the State Governments have been addressed letters whereby they have been requested to prepare project schemes for Rural as well as Urban, House-ettm-Worksheds and Worksheds to be attached to existing dwelling units. Each scheme should atleast cover 50 units of Urban houses and 20 units of Rural Houses in a particular Town/Village. Special relaxation will, however, be given to projects for hilly and tribal areas, on merit. While selecting venues, the State Government have been requested to emphasise on areas of handloom concentration.

The Central contribution to the scheme shall be in form of grant-in-aid to the State Governments.

Rewards to Income Tax Officials for the seizure of unaccounted money, gold etc.

805. PROF. B. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether rewards are given to the Customs officials who seize contraband goods? or money;

(b) if so, what percentage of the (seized goods or money is paid to them as reward;

(c) whether similar rewards are given to the Income Tax Officials also who conduct raids and detect unaccounted money, gold and incriminating documents; and

(d) if not, what are the reasons for such discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) At present rewards are admissible to the Customs officers at the maximum rate of 20 per cent of the

estimated value of the contraband goods seized. The revised rate of reward scheme at present for Income-tax officials who conduct raids to detect unaccounted money, gold and incriminating documents. Rewards scheme for income-tax officials is yet to be framed by the Government.

(c) and (d) There is no similar reward scheme at present for Income-tax officials who conduct raids to detect unaccounted money, gold and incriminating documents. Rewards scheme for income-tax officials is yet to be framed by the Government.

Marine Products Export Development Authority

OF. PROF. B. RAMACHANDRA RAO: Will the Minister of COMMERCE be pleased to state:

(a) when the Marine Products Export Development Authority established

(b) what are its objects;

(c) what are the names of the members of the Marine Products Export Development Authority;

(d) whether all the maritime states who are contributing significantly to marine exports are represented on this organisation; and

(e) if not, what are the guidelines followed in constituting the Marine Products Export Development Authority?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) The Marine Products Export Development Authority was established on the 16th August, 1972 for the development of the Marine Products industry under the control of the Central Government and for matters connected therewith;

(c) A statement is attached.

(d) Yes, Sir.

(e) Does not arise.